

**FORM NO. 3CL**

**Report to be submitted by the prescribed authority to the Director General (Income-tax Exemptions)  
under section 35(2AB) of the Income-tax Act, 1961**

1. Name and Address of the registered office of the company including Telex/Fax/Phone numbers
2. Permanent Account Number (PAN) of the company  
Name and designation of the Principal Officer of the company
3. Nature and Business/activity of the company  
Manufacture/production of-  
Drugs  
Pharmaceuticals  
Electronic Equipments  
Computers  
Telecommunication Equipments  
Chemicals  
Any other article or thing notified under sub-section (2AB) of section 35 (please specify)
4. Annual production of the eligible products of the company during the past three years.
5. Proposed objectives of scientific research contemplated by the company.
6. Whether the nature of the business is related to the proposed objectives of the scientific research contemplated by the company.
7. Details of the nature of existing in-house Research and Development facilities specifying whether the in-house Research and Development facility is adequate for carrying out scientific research.
8. Whether recognition granted to the in-house Research and Development centre of the company by Department of Scientific and Industrial Research.
9. Total cost of in-house research facility, giving break-up of expenditure on land and buildings. (ASSESSMENT YEAR \_\_\_\_\_)
10. Whether agreement for co-operation and Research and Development facility and for audit of the accounts maintained for that facility entered into.

Certified that the above information is true to the best of our knowledge and belief.

Place  
Date

Signature of Secretary, DSIR